

93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

O.A.NO. 954/92. ✓

Date of Order: 23-11-92. ✓

Between:

Smt. V.Venkayamma. ✓

.. Applicant.

and

1. The Flag Officer, Commanding-in-Chief,  
Eastern Naval Command,  
Visakhapatnam.
2. Chief Staff Officer, (P&A), Mukhalaya,  
Poorv Navasena Kaman,  
Navsena Base, Visakhapatnam.
3. Officer-in-Charge, Marine Gas Turbine  
Overhaul Centre, Mulagada Area,  
Visakhapatnam.

.. Respondents.

For the Applicant: Mr.M.P.Chandramouli, Advocate

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

Admit: Eight weeks time given to the respondents  
to file counter with an advance copy to the applicant's counsel.  
The applicant is at liberty to file reply within 2 weeks thereafter.

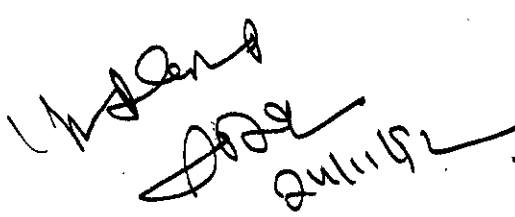
Dist the case on 18.1.93. The interim order is extended  
till 20-1-93.

  
Deputy Registrar(J)

To

1. The Flag Officer, Commanding-in-Chief,  
Eastern Naval Command, Visakhapatnam.
2. The Chief Staff Officer, (P&A) Mukhalaya,  
Poorv Navasena Kaman, Navsena ~~Base~~ Base, Visakhapatnam.
3. The Officer-in-Charge, Marine Gas Turbine  
Overhaul Centre, Mulagada Area, Minid PO Visakhapatnam.
4. One copy to Mr.M.P.Chandramouli, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

pvm.

  
24/11/92